

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).6190/2018

(Arising out of impugned final judgment and order dated 22-02-2018 in CRLMW No.21733/2008 passed by the High Court of Judicature at Allahabad)

PARVEZ PARWAZ &amp; ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.104481/2018-EXEMPTION FROM FILING O.T.)

Date : 24-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MS. JUSTICE HIMA KOHLI  
HON'BLE MR. JUSTICE C.T. RAVIKUMARFor Petitioner(s) Mr. Fuzail Ahmad Ayyubi, AOR  
Mr. Ibad Mushtaq, Adv.  
Ms. Iram Jan, Adv.For Respondent(s) Mr. Mukul Rohatgi, Sr.Adv.  
For R.No.1 Mr. Sharan Dev Singh Thakur, AAG  
Ms. Ruchira Goel, AOR  
Mr. Shantanu Singh, Adv.  
Mr. Siddharth Thakur, Adv.  
Ms. Aarushi Singh, Adv.  
Ms. Harshita Raghuvanshi, Adv.  
Mr. Adit Jayshbhai Shah, Adv.  
Mr. M.Thangathurai, Adv.For R.No.2 Mr. Anshuman Sharma, Adv.  
Mr. Sarvesh Singh Baghel, AORUPON hearing the counsel the Court made the following  
O R D E R

1. Arguments heard.
2. Judgment reserved.
3. The parties are directed to file written notes of submission by today itself i.e. 24.08.2022 (evening).

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR(R.S. NARAYANAN)  
COURT MASTER (NSH)Case cited: (2004) 8 SCC 788

